



2026:DHC:6726



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 12th August, 2026**# **CNR No. DLHC010040912026**+ **CONT.CAS(C) 219/2026****MAHESH KUMAR YADAV**

.....Petitioner

Through: Mr. Prateek, Advocate
Mob: 9871680565
Email: prateeklegal7@gmail.com

versus

AMITA YADAV

.....Respondent

Through: Ms. Rashi Yadav, Advocate with
Respondent in person

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. Learned counsel appearing for the petitioner-father submits that the petitioner-father has not been able to meet the two minor children, i.e., a girl aged 14 years and a boy aged 07 years, for the last one and a half years.
2. However, the respondent-Ms. Amita Yadav is present in Court along with both the minor children.
3. On pointed query, learned counsel appearing for the petitioner-father submits that the petitioner-father was present in Court, but he has already left the Court premises on account of some official work.
4. The respondent-mother, who is present in Court, submits that she has no objection if the children meet with the petitioner-father.
5. The minor daughter, who is present before this Court, submits that she



is currently studying in Class X, and she would be comfortable with meeting the petitioner-father in the presence of the respondent-mother.

6. This Court is further informed that the petitioner-father has not paid the school fees of the minor children for approximately last four months.

7. Accordingly, the following directions are issued:

- I. The petitioner-father shall clear the arrears of school fees of the minor children, forthwith.
- II. The petitioner father shall continue to make regular payments towards the school fees of the minor children.
- III. As agreed before this Court, the minor children shall meet the petitioner-father in the presence of the respondent-mother on every 01st Sunday of each month at Vegas Mall, Dwarka, between 12:00 PM to 02:00 PM.
- IV. In case, on any Sunday, it is not possible for the children to meet the petitioner-father, due prior intimation shall be given by the respondent-mother. In that eventuality, the visitation shall be fixed, with the consent of both the parties, on some other convenient date.
- V. Any belongings of the children, including their school bags, toys or clothes shall be handed over by the petitioner-father to the children on their next meeting.

8. Accordingly, with the aforesaid directions, the present petition is disposed of.

MINI PUSHKARNA, J

AUGUST 12, 2026/ak